

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4645
ANSWERED ON:26.04.2005
CONSTRUCTION OF HOUSES IN CHANDIGARH
Bansal Shri Pawan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of villages with Lal Dora in UT Chandigarh;
- (b) the year when Lal Dora was last fixed;
- (c) whether there is a large number of houses constructed outside the Lal Dora in these villages;
- (d) if so, the number thereof, village-wise;
- (e) whether these houses have been constructed on the plots of land duly purchased by the occupants under registered Sale deeds;
- (f) whether the Periphery Control Law is not applicable to the area falling within the erstwhile Notified Area Committee, Mani Majra; and
- (g) if so, the reasons for Chandigarh Administration contemplating to demolish the same?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a): 22. Out of these four have been transferred to Municipal Corporation, Chandigarh.
- (b): The Lal Dora was fixed at the time of consolidation from 1952 to 1960 in different years in different villages.
- (c): Yes Sir, a large number of houses have been constructed without prior sanction/permission of the competent authority outside the Lal Dora.
- (d): The approximate number of such houses in various villages are 60 in Dadumajra, 75 in Maloya, 55 in Dhanas, 4 in Sarangpur, 90 in Lahora, 65 in Jassu, 75 in Khuda Alisher, 150 in Kaimbwala, 155 in Kishangarh and Bhagwan Pura, 250 in Manimajra (Shastri Nagar), 280 in Hallomajra, 90 in Behlana, 200 in Raipur Khurd, 600 in Daria, 400 in Kajheri, 100 in Palsora and 10 in Makhan Majra.
- (e): Most of the people have purchased land through General Power of Attorney or through documents like affidavits or agreements to sell for evading Stamp Duty. All these are illegal transactions and a large number are in violation of the Hon'ble High Court of Punjab and Haryana's suo-motto direction in CWP No. 16325 of 1997.
- (f): The Periphery Control Act is applicable on agricultural land falling within the erstwhile Notified Area Committee.
- (g): Because illegal structures have come up in Manimajra on land acquired by the Administration for public purposes e.g. educational, commercial residential and municipal services and compensation has been paid in most of the cases. Besides, the matter has also been decided by the Supreme Court in favour of the Chandigarh Administration.